

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF THE INDIAN
TARIFF (AMENDMENT) BILL,
1963**

MR. CHAIRMAN: I have to inform Members that under Rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted 45 minutes for the completion of all stages involved in the consideration and return of the Indian Tariff (Amendment) Bill, 1963, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

**RESULT OF ELECTION TO THE
NATIONAL FOOD AND AGRICULTURE
ORGANISATION
LIAISON COMMITTEE**

MR. CHAIRMAN: Shri N. Sri Rama Reddy being the only candidate nominated for election to the National Food and Agriculture Organisation Liaison Committee he is declared duly elected to be a member of the said Committee.

**PERSONAL EXPLANATION BY A
MEMBER**

SHRI ROHIT M. DAVE (Gujarat): Mr. Chairman, Sir, I would like to express regret to the House for challenging on the floor of the House the statement made by Mr. Arora that Shri Ganga Sharan Sinha had said that the Western Powers' advice should be taken and they should be consulted. My memory was that he had not used the word 'consulted' but on looking into the proceedings I find that the word 'consulted' was used. I would, therefore, express my regret both to the House as well as to Mr. Arora over this matter.

MR. CHAIRMAN: Thank you.

**REQUEST FOR INFORMATION RE
SOME ARRESTS**

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up the business of the House, I have to make one submission. We expected from the assurance that was given when we discussed the Emergency last time in November that the Government would place before us some kind of report as to how the Emergency has been used. In our view, Sir, it has been grossly abused by suppressing the Communist Party and the trade union movement. We should, therefore, have some opportunity, as one of the principal Opposition here, to prove all that I am saying on the basis of the report given by the Government itself. Sir, seven hundred of our people . . .

MR. CHAIRMAN: This is not the opportunity for that.

SHRI BHUPESH GUPTA: Why did the Government not give it? Seven hundred of our people have been arrested all over the country and even now they do not release them. I would like to know when we are going to discuss this matter, because the Session is adjourning today. I should like to have some opportunity to explain to the hon. Members of this House how grossly it has been abused in order to suppress a political party and to carry on political vendetta against it in the name of Emergency.

SHRI K. SANTHANAM (Madras): Sir, the report was expected only at the end of one year after the passing of the Defence of India Act.

SHRI BHUPESH GUPTA: There was no such thing that it should be done at the end of one year.

(Interruptions.)